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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 289/2017 in C.P. (I.B) No. 5/7/NCLT/AHM/2017


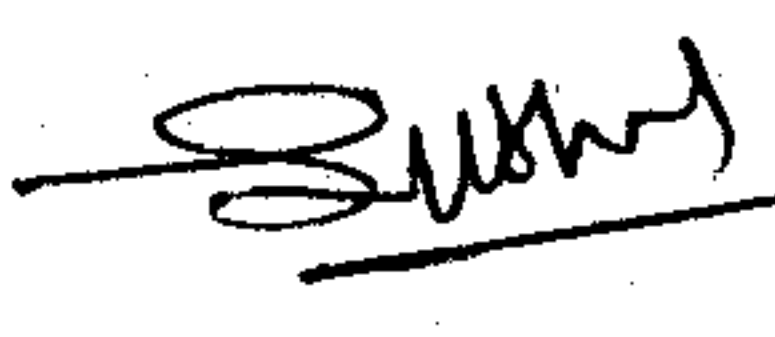
Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017**

Name of the Company: CoC (through Bank of Baroda)
V/s.
Steel Konnect (India) Pvt. Ltd.

Section of the Companies Act: Section 27 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J. DAVE	ADV.	APPLICANT	
2.	SUSHIL TATER	ADV.	APPLICANT	

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Sushil Tater present for Applicant / Committee of Creditors (through Bank of Baroda). None present for Respondent in IA 289/2017.

Applicant filed proof of service of notice on Respondent and RP which reflect that the notice issued upon Respondent on 04.10.2017 and upon RP it is issued today itself at 10.11 A.M. under such circumstance, I found that sufficient time has not been provided to the Respondent and RP to appear and submit their contention if any before this Tribunal.

Hence, Applicant is directed to issue notice along with copy of this order upon the Respondent and RP and shall file proof of service.

Further it is found that RP has filed an application for extension of time which is under defect consequent upon which no effective order could be passed on the said application of the RP.

The Registry is directed to issue notice to the RP for taking necessary steps for the rectification of the application so filed by her/ him.

List the matter on 24.10.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 5th day of October, 2017.